

(C)






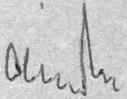
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....1994

Versus

Versus

Union of India *vs* Colleen Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	24/11/94	REGISTER  Registrar	J.P.O. of 10/5/92 is filed. 
2	25.11.94	Leaving liberty to the petitioner to approach the Tribunal as and when cause of action arises this application is dismissed without admitting. VICE-CHAIRMAN  MEMBER (ADMINISTRATIVE)	In this application up to 19, the applicant prays for a direction to absorb him in any of the existing vacancy of E.D.D.A. cum. C.M.C. in view of his expense  May be placed before the Registrar for Registration.   24/11/94 Sr Registrar For Admission & Retention or 2